

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:3977
ANSWERED ON:13.08.2015
Non-payment of Dues to Employees
Chowdhary Shri Pankaj

Will the Minister of TEXTILES be pleased to state:

- (a) the total payment made till now to employees of Ganesh Sugar Mills, Anand Nagar, Maharajganj as per orders of Allahabad High Court, Uttar Pradesh;
- (b) whether the Government has received complaints of non-payment of dues of the said employees;
- (c) if so, whether the Government has conducted or proposes to conduct any enquiry on such complaints; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF TEXTILES
(SHRI SANTOSH KUMAR GANGWAR)

(a): In compliance of Hon'ble High court of Allahabad orders dated 02.03.2012, 29.03.2012 and 13.01.2015, National Textile Corporation Limited (NTC) has paid Rs.0.33 crores, Rs.0.73 crores and Rs.6.94 crores, respectively to the employees of Ganesh Sugar Mills, Anandnagar, Maharajganj, total amount spent being Rs.8.00 crores.

(b) to (d): The complaints in this regard mainly relate to :

- i) Legal heirs of the deceased employees received only Rs.5000/-.
- ii) Employees got lesser amount than expected.
- iii) Staff members did not receive any payment.

In respect of complaints relating to (i) above, as per court order, the legal heirs of the deceased employees were paid amount of Rs.5000/- on the basis of SDM's certificate. The payment of balance arrears on the basis of nomination form is being considered by NTC. The amount is being released to the legal heirs of the deceased employees, in cases where there is no dispute with regard to nomination and SDM's certificate. In cases, where there is a dispute with regard to the nomination and SDM's certificate, the legal heirs are required to submit succession certificate.

Complaints relating to (ii) above, are being settled after due verification of the attendance record of the Mill.

Complaints relating to (iii) above, are being dealt as per the Hon'ble High Court of Allahabad order for payment of dues in respect of workers only, which does not have any reference to the staff members.
